

**In the Court of the Judicial Magistrate Additional Mahila Court, Madurai.**  
**Present: Tmt. P. Anuradha,B.A.,B.L.,**  
**Judicial Magistrate Additional Mahila Court, Madurai.**  
**Dated this the 28th day of May 2020.**

**Cr.M.P. 5080/2020**

1. Muthupandi S/o.Ramasamy
2. Manivannan S/o Karuppaiya

-- Petitioner/Accused.

/VS/

Sub Inspector of Police,  
Koodalpudur Police Station,  
Cr.No.936/2020  
U/s 147, 294(b), 324, 506(ii) IPC  
and 4 of TNPWH Act

-- Respondent.

This Bail Petition is coming before me on this day filed by Thiru J.Kasiviswanathan for Petitioner and APP for the prosecution side, heard bothsides perused the records and this court passed the following.

**ORDER**

This case was registered by the respondent police against the Petitioners / accused U/s 147, 294(b), 324, 506(ii) IPC and 4 of TNPWH Act.

The Petitioners / accused were arrested and sent to Judicial Custody on 22.05.2020. The counsel for the petitioners submitted that Petitioners / accused are innocent and they are in no way connected with the allegation that has been level as against them in the present case. The police and Learned APP raised that the Petitioner / accused committed the offence and the investigation is still pending.

Heard bothsides. Records Perused. Upon considering the fact of the case, Judicial Custody for the past 7 days for the alleged offence U/s 147, 294(b), 324, 506(ii) IPC and 4 of TNPWH Act, whether the accused has committed the offence or not can be looked in the trial. The presumption of innocence is in favor of the petitioners / accused till the accusation is proved. Here the accusation is to be proved in the trial only. Injured discharge from hospital.

Considering the facts and circumstances, and period of judicial custody and also in the interest of justice in my considered view of opinion is that the accused can be released on bail by imposing suitable condition for his presence. I am inclined to enlarge the petitioners on bail on the following conditions.

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1. The petitioners / accused are directed to execute own bond for sum of Rs.10000/-to the satisfaction of The Jail Superintendent, District Prison, Virudhunagar.
2. The petitioners / accused shall surrender before this court and execute bond along with two sureties for Rs. 10,000/- each for both petitioners / accused to the satisfaction of this court within a period of 15 days after the withdrawal of Lockdown.
3. The petitioners / accused shall appear and sign before respondent police station daily at 10.00 A.M and evening 5.30 P.M until further orders after the withdrawal of lockdown.

**S/d. P. Anuradha**  
**Judicial Magistrate,**  
**Additional Mahila Court, Madurai.**

**Copy to**  
The Jail Superintendent,  
District Prison, Virudhunagar